

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

212. IA(PLAN)/5/2024 C.P. (IB)/1215(MB)2020

IN THE MATTER OF

Union bank of India	... Petitioner
Vs	
Oasis Ceramic Pvt.Ltd	... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Rohan Agarwal (PH)

For the SRA: Adv. Ratul Bhowmik (PH)

ORDER

Ld. Counsel for SRA prays for an adjournment for one week stating that they are in the process of filing the affidavit with respect to the claims of the employees. It was wrongly recorded in the order dated 15.04.2024 that the said affidavit already stands filed. The Ld. Counsel for the SRA is directed to do the needful at the earliest. Adjourned to **07.06.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/